

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-92-2020**

Goa Foundation ..... Petitioner  
Versus  
Chief Wildlife Warden & Others ..... Respondents

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Ms. Norma Alvares, Advocate for the Petitioner.

Mr. Devidas Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for Respondent Nos. 1, 3 and 10.

Mr. A.D. Bhobe, Advocate for Respondent No. 11.

**Coram:- M.S. SONAK &  
M.S. JAWALKAR, JJ.**

**Date:- 24<sup>th</sup> July, 2020**

P.C.

Heard Ms. Norma Alvares, the learned Counsel for the petitioner. She states that service has been effected upon all the respondents and if necessary, the petitioner will file affidavit of service explaining the precise status of the service.

2. Mr. Devidas Pangam, the learned Advocate General appears for respondent nos. 1, 3 and 10 and seeks four weeks time to file response. So also, Mr. Bhobe appears for respondent no. 11 and makes a similar request.

3. We grant four weeks time to the respondents to file their response to this Petition. Even the other respondents may file their reply, if they choose to do so, within a period of four weeks from today.

4. Ms. Alvares states that she will send a copy of our order to the respondents, who have chosen not to appear today in the matter.

5. We grant liberty to the petitioner to apply upon receipt of the responses or even otherwise, if the situation so requires.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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